As on 15.11.2013, 39 projects for creating infrastructure in 93 UE villages and 30,119 PE villages and providing free electricity connections to 8,59,082 have been sanctioned during Twelfth Plan.

## Obstacles in functioning of Sasan UMPP

## 605. SHRI JAI PRAKASH NARAYAN SINGH : SHRI A.A. JINNAH :

Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that the Western Regional Load Despatch Centre (WRLDC) is creating obstacles for the country's most competitive, UMPP Sasan Ultra Mega Power Project to operate its plant to ensure that the merchant power producers sell power at Rs. 6–9 per unit to these seven States;
  - (b) if so, the details thereof:
- (c) whether it is also a fact that the WRLDC's behaviour is causing nearly more than Rs. 10 crore loss to the various State Governments, which have signed Power Purchase Agreement (PPA) with Sasan UMPP; and
- (d) if so, the action taken by Government on the Power Grid and other merchant power producing company officials for causing huge financial loss to the Government exchequer?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The Sasan UMPP declared Commercial Operation Date (COD) of its Unit-3 from 0000 hrs. of 31st March, 2013 with a tested capacity of 101.38 MW based on a certificate issued by Independent Engineer (IE) and started declaring capacity of 620.4 MW against a tested capacity of 101.38 MW. The Western Regional Load Despatch Centre (WRLDC) filed a Petition in Central Electricity Regulatory Commission (CERC) on 25th April, 2013 in the matter of "declaration of COD and scheduling of Sasan UMPP". The CERC in another petition filed by Sasan Power Ltd. (SPL), ordered on 20th June, 2013 that declaration of CoD for 101.38 MW could not be sustained and that SPL should conduct another test at supercritical parameters. On 1st July, 2013, SPL filed an appeal before the Appellate Tribunal for Electricity (APTEL) for staying the CERC order dated 20th June, 2013 and appeal was disposed off on 17th July, 2013. Hon'ble APTEL gave its judgment on 12th August, 2013 and remanded the matter to the CERC to decide the issues afresh after

hearing all parties concerned and pass appropriate orders in accordance with law. The matter is pending with CERC.

In the meantime, a meeting was held between procurers and SPL on 3rd August, 2013 and it was decided in the meeting that performance retest be carried out between 11th August to 14th August, 2013. The lead procurer MP Power Management Company Ltd. submitted their acceptance letter to WRLDC on 16th August, 2013 on the test results of the performance retest conducted between 11th August, 2013 to 14th August, 2013.

(c) and (d) WRLDC has acted in accordance with CERC Regulations and has not caused any financial loss to Government exchequer. No action is required to be taken by the Government in the matter which is to be decided by CERC.

## Procurement of power under standard bidding norm by States

606. SARDAR SUKHDEV SINGH DHINDSA : SHRI SABIR ALI :

Will the Minister of POWER be pleased to state:

- (a) the number of State Governments which have procured power since the Notification of the new case standard bidding documents, under Section 63 of the Central Electricity Authority (CEA) Act;
- (b) the quantum of power tendered for and procured along with the cost thereof and the number of Power Purchase Agreements signed and those under litigation;
- (c) the deviations in the procurement process *vis-a-vis* the procedure laid out by the standard bidding documents; and
- (d) whether the deviations were authorised in advance by the respective regulators, and if the procedure was not followed, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The Model Bidding Documents (MBDs) comprising the Model Request for Qualification, Model Request for Proposal and the Model Power Purchase Agreement for construction and operation of power generation projects on Design, Build, Finance, Operate and Transfer (DBFOT) basis were finalized and circulated to the Stakeholder on 20th September, 2013. Further, in line with the decisions taken for revision of Standard Bidding Documents for Case-2/UMPPs projects, similar exercise was undertaken for Case-1 also by Ministry